

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10598/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in A No. 31997/2018 passed by the High Court of Judicature at Allahabad)

KIRTI SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 175978/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 175979/2018 - EXEMPTION FROM FILING O.T.

IA No. 175977/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10104/2018 (II)

(IA No. 168957/2018 - EXEMPTION FROM FILING O.T.

IA No. 168956/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Vandana Sharma, AOR
Mrs. Vandana Sharma Bhandari, Adv.
Ms. Karishma Seth, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Dhawal Uniyal, Adv.
Mr. Naresh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the parties,
matters are adjourned for four weeks.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)